

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/ 203 /A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri V. K. Chandak,  
District & Sessions Judge  
Barpeta

Dated Guwahati, the <sup>th</sup> 6 January, 2020.

Sub:- Earned Leave with station leave permission.

Ref:- Your letter No. DJB/61/E/2018, dtd. 06.01.2020

Sir,

With reference to the above, I am directed to inform you that, your prayer for 4 (four) days Earned Leave w.e.f. 17.01.2020 to 20.01.2020 (prefixing 11.01.2020 to 16.01.2020 being 2<sup>nd</sup> Saturday, Sunday and Magh Bihu holidays), along with station leave permission w.e.f. late afternoon of 10.01.2020 (after Court hours) till the morning of 21.10.2020 (before Court hours), has been granted/rejected.

Further, you are requested to hand over the charge of your Court and office to the Addl District and Sessions Judge, Barpeta and in his absence, to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

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Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-42/1996(Pt.)/ 204 /A, dated dtd. 6.1.20

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.

✓ The Systems Analyst, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

Roha